

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Misc.Application No.77181 of 2019
&
Service Tax Appeal No.70870 of 2013**

(Arising out of Order-in-Appeal No.35/ST/BBSR I/2013 dated 01.04.2013 passed by Commr. (Appeals) of Customs & Central Excise & Service Tax, BBSR)

CCEx. & S.Tax, BBSR I

C.R.Building, Rajaswa Vihar, Bhubaneswar-751007

Applicant

VERSUS

M/s Simbha Coal Carriers Pvt. Ltd.

Near Bharatpur, CHP, P.O. South Balanda, Talcher, Dist.-Angul, Odisha

Respondent

APPEARANCE :

Shri T.Mondal, Authorized Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

**MA ORDER NO...77623/2019
FINAL ORDER NO...76743/2019**

DATE OF HEARING : 28.11.2019

DATE OF DECISION : 28.11.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)
Member (Judicial)**

**(P.V.SUBBA RAO)
Member (Technical)**

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